CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri Bhanu Bhushan, Member
- 3. Shri R. Krishnamoorthy, Member

Petition No. 12/2008 (Suo motu)

In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule.

And in the matter of

Meghalaya State Electricity Board, Shillong Respondent

ORDER

These proceedings were initiated vide the Commission's order dated 4.2.2008 to ensure expeditious settlement of the UI charges payable by the respondent. Taking note of the submissions made by the respondent, the Commission vide its order dated 24.4.2008, directed the respondent to liquidate the outstanding UI dues as on 1.4.2008 by August 2008, by paying not less than Rs. 5 crore every month starting from May 2008, in addition to timely payment of current UI dues, if any.

2. As the above directions, which were based on the respondent's undertaking on oath were not complied with, notice was issued vide Commission's order dated 4.7.2008 directing the respondent to show cause as to why penalty under Section 142 of the Electricity Act, 2003 (hereinafter "the Act")

- 1 -

be not imposed on it for non-compliance of the Commission's directions as contained in the order dated 24.4.2008.

3. In response to the above notice, representative of the respondent appeared before the Commission on 31.7.2008. After hearing, the respondent was directed to state on affidavit, its commitment for timely payment of UI charges in future and restraint to be exercised by it in the over-drawal of electricity at low frequency.

4. The respondent vide its affidavit dated 26.8.2008 had affirmed its commitment to liquidate the outstanding UI charges and also to refrain from overdrawing at low frequency.

5. We are satisfied with the affidavit filed by the respondent and the progress made in the direction of recovery of the outstanding UI dues against the respondent. Accordingly, the proceedings initiated against the respondent vide order dated 4.7.2008 under Section 142 of the Act stand dropped and notice is discharged. We make it clear that the respondent shall remain bound by the undertaking given on affidavit of 26.8.2008

6. The file be consigned to record.

Sd/=Sd/=Sd/=(R KRISHNAMOORTHY)(BHANU BHUSHAN)(DR. PRAMOD DEO)MEMBERMEMBERCHAIRPERSON

New Delhi dated 10th September 2008